

**Shri Mohiuddin:** Not yet; it is still being dealt with at the airlines level. And, as the hon. Minister explained and as I have stated in my original answer, it is against the spirit of the International Air Transport Association and not against any word of resolution.

**Shri C. D. Pande:** In view of the perpetual difficulty of foreign exchange does not Government consider this a very wholesome scheme—the scheme which the Al Italia has introduced? Will the Government of India or the AII take hint from this scheme and introduce it themselves?

**Dr. P. Subbarayan:** As I said, it is against the spirit of the thing which we object to ourselves. We cannot just land ourselves into a position where we will be blamed for doing the unfair thing which we complain of the Italian Government.

**Shri Jaipal Singh:** Obviously, it is a clear infringement of the IATA convention. I want to know whether any effective measures are sought to be taken by Government or whether it is a purely legal quibbling. I want to know what effective measures will be taken.

**Dr. P. Subbarayan:** The hon. Member will understand that it is still a matter of correspondence between the AII and the Italian Airline. Therefore, when that is exhausted, we will take up our position according to what may occur at that time.

**Shrimati Renu Chakravartty:** May I know whether this offer of Al Italia is still in operation?

**Shri Mohiuddin:** Yes; it is in operation at the present moment.

**Shrimati Renu Chakravartty:** How many have taken advantage of it from India?

**Shri Mohiuddin:** I have not got the exact number now. But I may inform the hon. Member that a certain number

have already taken advantage of it.

**Shri Viswanatha Reddy:** May I know whether the same thing was in operation or is still in operation for travel in the Soviet Union? It was in operation two years back.

**Shri Mohiuddin:** The Soviet Union is not a member of the ICAO.

**Shri Harish Chandra Mathur:** May I know the attitude of the other international airlines in the matter? Have we got into touch with them to know their reactions?

**Dr. P. Subbarayan:** As a matter of fact, most of the airlines operating through India have said what the Al Italia is offering is unfair.

#### Crude oil Pipeline over Brahmaputra Bridge

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\*407. { **Shri Assar:**  
**Shrimati Mafida Ahmed:**  
**Shri Ram Krishan Gupta:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Board have rejected the request of the Assam Oil Company to take crude oil pipe line of Oil India Limited over the new Brahmaputra Bridge under construction; and

(b) if so, the reasons therefor?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Yes, Sir.

(b) It is not considered safe to lay the oil pipe line over this important rail-cum-road bridge now under construction.

**Shri Assar:** May I know whether the Railway Board had demanded any contribution or rent from the Oil India Limited for taking up this line?

**Shri Shahnawaz Khan:** No, Sir.

**Shri Raghunath Singh:** When a pipe line can run on the bridge why should not this oil line be run?

**The Minister of Railways (Shri Jagjivan Ram):** Perhaps, there is some difference between water and oil.

**Shri Raghunath Singh:** The weight is the same (*Interruption*).

**Shri Jagjivan Ram:** Nowhere in the world is this practice followed. Recently, a team was sent by the Department of Mines and Fuel and they have toured different countries and found that this practice is not followed in any country. They have stated that the Railway Board has taken a very rational view in the matter.

**Pandit D. N. Tiwari:** May I know whether there is any negotiation for taking the line on the Ganga bridge at Mokameh going on between the Ministry of Railways and the Ministry of Steel, Mines and Fuel?

**Shri Jagjivan Ram:** From Brahma-putra to Ganga, I will require notice.

**Southern Zonal Power  
sub-Committee**

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\*409. { **Shri Warrior:**  
      { **Shri A. K. Gopalan:**  
      { **Shri Kunhan:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether a meeting of the Power Sub-Committee, constituted by the Southern Zonal Council, was held in April at Jog in Mysore;

(b) If so, the agenda discussed; and

(c) the decisions taken thereon?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) to (c). A statement is laid on the Table of the House.

STATEMENT

A meeting of the Power Development Committee constituted by the Southern Zonal Council was held at Jog Falls (Mysore State) on 23-4-1960.

The agenda for the meeting was as follows:—

- (1) Review of action taken on the discussions of the previous meetings of the Power Development Committee.
- (2) Power shortage in Kerala and the immediate need for getting power supply from Madras to meet the situation.
- (3) Sharing of power by Mysore and Madras States and the construction of an inter-State line.
- (4) Power supply to Pondicherry from Madras Grid.
- (5) State and place for the next meeting.

The Committee has not as yet submitted its report to the Zonal Council.

**Shri Warrior:** In the statement it is given that the second item considered was the shortage of power in Kerala and the immediate need for getting power supply from Madras to meet the situation. To what extent is the deficit there in Kerala?

**Shri Hathi:** It is mentioned in the reply that the committee has not yet submitted its report. So, we have not got the material in our hands.

**Shri Warrior:** May I know what steps Government contemplate taking to help the Kerala State to step up production of electricity in the State?

**Shri Hathi:** That is a matter which was considered by the sub-committee. This committee will submit its report; and it would not be possible to say anything before it submits the report.

**Shri Warrior:** When can we expect the report?

**Shri Hathi:** I cannot give any definite time; but, they will submit their report to the Zonal Council first.